## GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:1279
ANSWERED ON:02.08.2010
COMPLETION OF SEZ PROJECTS
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## Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the projects under Special Economic Zones in the country are not being expeditiously completed;
- (b) if so, the details thereof and the reasons therefor, location-wise; and
- (c) the steps being taken by the Government to accord immediate approval and early clearance to the Special Economic Zones in the country?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a) and (b): No, Madam. The Letter of Approval issued to the Developer gives a time of three years to implement the project. On a written request received from the Developer, this may be extended further by the Board of Approval. Out of 56 SEZs notified in the year 2006, 44 are exporting. Similarly, out of 128 SEZs notified in the year 2007, 46 are exporting and out of 83 SEZs notified in the year 2008, five are exporting. These are in addition to the seven Central Government SEZs and 12 State/Private Sector SEZs which were in existence before the SEZ Act came in force, these are also exporting. In total, 114 SEZs are already exporting.
- (c): Setting up of Single Window Clearance Mechanism continuous monitoring of SEZs by the Development Commissioners and Approval Committee, simplification of rules and procedures are some of the steps taken by the Government for immediate approval and early clearance to SEZ proposals.